

(vi) The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977.

2. It is also proposed to discuss, on Wednesday, the 23rd November, 1977, the motion on the statement made by the Minister of Railways on two serious train accidents.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, what about a discussion on the Farakka agreement? Is it coming next week? It is very important.

MR. SPEAKER: It is not coming next week.

SHRI DINEN BHATTACHARYA (Secrampore): Sir, I have already written to you and have submitted a calling attention notice about the grievances of LIC employees. It was publicly announced by the Janata Government and the Minister concerned that all the wrongs done by the previous regime would be looked into and rectified. The LIC employees were getting bonus as per the settlement dated 24th July, 1974. This was, however nullified by the previous Government. I want that time may please be allotted for a discussion on this in this House.

MR. SPEAKER: The matter is under consideration and I will inform you.

SHRI DINEN BHATTACHARYA: I have already given you....

MR. SPEAKER: I have got more than 100 call attention motions. I will examine.

SHRI DINEN BHATTACHARYA: Yesterday I wrote to you a letter....

MR. SPEAKER: You are quite right. I have got a dozen letters.

SHRI DINEN BHATTACHARYA: If this matter is not taken up for discussion.. (Interruptions) Let the government come forward and....

MR. SPEAKER: I am examining the matter.

SHRI DINEN BHATTACHARYA: ...say that they will fulfil the assurance which they gave 100 times before the elections and after the elections that all these injustices will be looked into and justice will be done.

MR. SPEAKER: The matter is being looked into. It will be given due consideration and a decision will be taken as early as possible.

Now the House stands adjourned to meet again after lunch at 2.05 p.m.

13.06 hrs.

The Lok Sabha adjourned for Lunch till five minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

ADVOCATES (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. DEPUTY-SPEAKER: The question is

SHRI VAYALAR RAVI (Chirayinkil): Sir, I have given a notice under Rule 377.

MR. DEPUTY-SPEAKER: You know the procedure. You might have given notice. Unless you are permitted, you will not be allowed. You have to act according to the procedure; this is not the way.

(Interruption)***

MR. DEPUTY-SPEAKER: It will not go on record. You might have

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***Not recorded.

[Mr. Deputy-Speaker]

given the notice. It does not mean you should immediately rise up and talk about it. Nothing will go on record.

Please resume your seat. You will be told whether you are allowed or not allowed. The moment you have given the notice, it does not mean that you should get up.

I will not allow it. I am very sorry. This is not the procedure in the House. I will not allow this kind of a thing. When you have given notice, it will definitely be attended to.

The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

The motion was adopted.

SHRI SHANTI BHUSHAN: Sir, I introduce the Bill.

STATEMENTS RE: ADVOCATES
(AMENDMENT) ORDINANCE

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1977.

SHRI VAYALAR RAVI: Sir, just hear me for a minute.

MR. DEPUTY-SPEAKER: I am sorry. I will not give you permission. This is not the way. Please take your seat.

SHRI VAYALAR RAVI: Please hear me for a minute, Sir.

MR. DEPUTY-SPEAKER: Please take your seat. This is not the way.

I have heard about it. You have given notice under Rule 577. It is being considered. As soon as it is considered, you will be given either permission to raise or not to raise.

So, please take your seat now. Let the proceedings go on.

14.08 hrs.

BANKING SERVICE COMMISSION
(REPEAL) BILL.*

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to repeal the Banking Service Commission Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Banking Service Commission Act, 1975."

The motion was adopted.

SHRI H. M. PATEL: I introduce the Bill.

STATEMENT RE: BANKING SERVICE COMMISSION (REPEAL)
ORDINANCE

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Service Commission (Repeal) Ordinance, 1977.

14.09 hrs.

ENEMY PROPERTY (AMENDMENT) BILL.*

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†Introduced with the recommendation of the President.